

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 3**

**IA(I.B.C)/791(CH)2023**

**IA(I.B.C)/671(CH)2021**

**IA(I.B.C)/306(CH)2021**

**IA(I.B.C)/99(CH)2022**

**In**

**CP(IB) No. 167/Chd/Hry/2018**

**(Admitted)**

**IN THE MATTER OF**

**Darshan Anil Lodha**

**...Petitioner-Operational Creditor**

**Versus**

**Kopargaon Ahmednagar Tollways  
(phase-1) pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 30, 60(5) IBC 2016**

**Order delivered on 15.05.2024**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 16.05.2024.

Sd/-

**Court Officer**